

[English]

Hawala Transactions

1589. SHRI NANDLAL MEENA:
SHRI SHANTIRAM
POTDUKHE:

Will the Minister of FINANCE be pleased to state:

(a) whether some persons involved in the sale of contraband goods and remittance of sale proceeds in foreign exchange abroad through Hawala Transactions have been arrested recently in Bombay as reported in the Hindustan Times dated 5 December, 1990;

(b) if so, the details thereof and the number of premises searched/raided during the last twelve months and the results thereof; and

(c) the steps taken/proposed to be taken by the Union Government to check the Hawala transactions and smuggling in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) to (c). Information is being collected and will be laid on the Table of the House.

FERA Violation by Industrialists and Exporters

1590. SHRI NANDLAL MEENA:
PROF. VIJAY KUMAR
MALHOTRA
SHRI RAMESHWAR
PRASAD:
SHRI AMAR ROYPRADHAN:

Will the Minister of FINANCE be pleased to state:

(a) the number of raids conducted in 1989 and 1990 till date to detect the cases of violation of Foreign Exchange Regulation Act (FERA) by the industrialists, exporters and others;

(b) the action taken against the persons found guilty;

(c) the number and details of the persons found to be involved in FERA violation and the unaccounted currency, incriminating documents etc., seized during the above period particularly in December, 1990; and

(d) the number and details of the persons exonerated during the above period and the ground of their exoneration?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) to (d). The data of the cases under F.E.R.A. for the years 1989 and 1990 (upto November, 1990), is given below:

	1989	1990 (upto Nov.)
1) No. of searches	3273	1996
2) Amount of foreign currencies seized (Rs. in lakhs).	57.5	154.65
3) Amount of Indian currency seized (Rs. in lakhs).	801.68	691.88

	1989	1990 (upto Nov.)
4) No. of cases adjudicated.	5166	3795
5) Amount of penalties imposed (Rs. in lakhs)	1843.75	1902.28
6) Amount of foreign currencies ordered to be confiscated (Rs. in lakhs)	95.86	88.44
7) Amount of India currency ordered to be confiscated (Rs in lakhs).	73.27	125.65
8) No. of prosecution launched	443	264
9) No. of prosecution cases ending in conviction.	178	184

Irregularity in Award of Iron and Steel Contract by SAIL Stock Yard Kalamboli, New Bombay

1591. SHRI VASANT SATHE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Government have received any representation regarding the reported irregularity in award of Iron and Steel materials handling contract at SAIL stockyard Kalamboli, New Bombay;

(b) if so, the details thereof and action taken thereon;

(c) whether it is also a fact that a rolling mill has been given a material handling contract by the SAIL authorities at Boinbay, New Delhi and at other stockyards in the country in contravention of the guidelines;

(d) if so, the reasons therefor;

(e) whether any enquiry has been held

into the matter; and

(f) if so, the outcome thereof and the action taken by the Government thereon?

THE MINISTER OF STEEL AND MINES (SHRI ASHOKE KUMAR SEN): (a) Yes, Sir.

(b) Yes, Sir. A representation, dated 5.12.90, was made to the Steel & Mines Minister by Indira Rashtriya Kamgar Sahakari Society Limited protesting against the award of the contract of handling at the new stockyard at Kalamboli, the work in which started in September, 1987, on, inter-alia, the following grounds:

1. SAIL should have held negotiations prior to accepting the tender of M/s Shreechand Rolling Mills as certain conditions in the tender were ambiguous.
2. SAIL should have given weightage to them for their past services.